

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3966
TO BE ANSWERED ON 18.08.2025

Solid Waste Management and Landfill Remediation

3966. SHRI ALOK SHARMA:
SHRI P C MOHAN:
SHRI VISHWESHWAR HEGDE KAGERI:
SHRI NABA CHARAN MAJHI:
SHRI GODAM NAGESH:
SMT. KAMALJEET SEHRAWAT:
SHRI PRAVEEN PATEL:
MS KANGNA RANAUT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total number of landfills currently operational in the country, State-wise and district-wise including Mandi Lok Sabha Constituency in Himachal Pradesh and Bengaluru in Karnataka;
- (b) whether the Government has compiled data on the size, capacity, and saturation status of these landfills;
- (c) whether any steps have been taken to scientifically manage or close legacy landfills across the country; and
- (d) the details of funds allocated and utilised for solid waste management and landfill remediation under Central Government schemes, State wise including Bengaluru?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c): As per Solid Waste Management Rules (SWM), 2016, local bodies are mandated to investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wherever feasible, take necessary actions to bio-mine or bio-remediate the sites. The Rules mandate local bodies to allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites are required to meet the specifications as given in Schedule-I of the said Rules. As per the Annual Report of 2022-23 provided by SPCBs/PCCs under Solid Waste Management Rules, 2016, there are 379 landfills operational in the country. The State-wise details of landfills in the country are provided at **Annexure I**.

Further, as per the information provided by State Governments, there are three landfill sites in Mandi Lok Sabha Constituency. There is one landfill site operational in Bengaluru at Mittaganahalli area.

Central Pollution Control Board has issued guidelines for Disposal of Legacy Waste and also issued directions under Section 5 of Environment (Protection) Act, 1986, to all State Pollution Control Boards / Pollution Control Committees for enforcement of provisions of Solid Waste Management Rules, 2016, regarding bio-mining of legacy waste.

(d): Ministry of Housing and Urban Affairs, has allocated Rs.10,930.12 crores under Solid Waste Management (SWM) component of SBM (U) 2.0 as Central Government share for States/UTs for setting up of waste processing facilities for scientific management of municipal solid waste as well as for remediation of legacy waste dumpsites. State-wise details of funds allocated, Central Government share approved for SWM and for legacy waste remediation under SBM (U) 2.0 are provided at **Annexure II**.

Annexure I

State-wise details of sanitary landfills operational in the country

S. No.	State	No. of Landfills
1	Andhra Pradesh	4
2	Assam	1
3	Chandigarh	1
4	Chhattisgarh	2
5	Dadra Nagar Haveli, Daman and Diu	1
6	Delhi	1
7	Goa	2
8	Gujarat	11
9	Haryana	2
10	Himachal Pradesh	8*
11	Jammu & Kashmir	1
12	Karnataka	182
13	Ladakh	1
14	Madhya Pradesh	9
15	Manipur	5
16	Mizoram	1
17	Punjab	76
18	Rajasthan	2
19	Sikkim	1
20	Telangana	1
21	Tripura	2
22	Uttar Pradesh	57
23	Uttarakhand	2
24	West Bengal	6
Total		379

* There is no sanitary landfill in Himachal Pradesh. However, there are 8 legacy waste dump sites in the state.

Annexure II

State-wise details of funds allocated and approved under SBM (U) 2.0 for solid waste management including legacy waste remediation

(in Rs. crores)

S. No.	State/UT	Solid Waste Management		Central Government share approved for Legacy waste remediation
		Mission Allocation	Approved Central Government	
1	A&N Islands	5.50	5.50	0.00
2	Andhra Pradesh	458.10	458.18	167.28
3	Arunachal Pradesh	33.20	11.53	1.29
4	Assam	118.30	111.42	0.00
5	Bihar	341.10	311.98	11.65
6	Chandigarh	28.50	28.50	28.50
7	Chhattisgarh	200.10	95.51	0.00
8	Dadra & Nagar Haveli and Daman	4.80	0.00	0.00
9	Delhi	1152.60	1116.50	1116.50
10	Goa	12.30	4.88	0.00
11	Gujarat	701.40	643.94	147.30
12	Haryana	226.90	207.71	102.45
13	Himachal Pradesh	36.50	39.63	23.29
14	Jammu & Kashmir	131.70	345.47	125.24
15	Jharkhand	174.90	62.70	42.11
16	Karnataka	709.30	625.50	310.28
17	Kerala	205.80	106.52	37.04
18	Ladakh	19.00	0.00	0.00
19	Madhya Pradesh	617.50	413.52	122.51
20	Maharashtra	1438.10	1315.00	727.90
21	Manipur	23.90	25.08	2.99
22	Meghalaya	16.80	16.67	7.08
23	Mizoram	22.20	25.87	0.00
24	Nagaland	38.54	52.02	20.23
25	Odisha	209.80	157.73	78.18
25	Puducherry	46.18	46.18	13.72
27	Punjab	294.20	293.29	102.05
28	Rajasthan	541.80	505.36	212.75
29	Sikkim	6.20	16.13	13.15
30	Tamil Nadu	807.40	747.58	282.29
31	Telangana	381.90	335.69	69.09
32	Tripura	23.00	27.68	27.68
33	Uttar Pradesh	1235.90	631.96	94.05
34	Uttarakhand	89.00	76.74	76.74
35	West Bengal	577.70	577.88	217.81
	Total	10930.12	9439.85	4181.13